

NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.125
CP(IB)/60(MP)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on 21/03/2024

Coram:

P. Mohan Raj, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Gaurav Chhabra (Online)
For the Respondent : None

ORDER

This is an application filed by the Applicant/Encore Asset Reconstruction Company Pvt Ltd under Section 95 of the IBC, 2016.

No one appears for the Respondent.

In this matter, RP was appointed and has also filed his report.

Issue notice to the Respondent/Personal Guarantor.

Let the notice be served by the Applicant/Creditor to the Respondent/Personal Guarantor within one week, and the Personal Guarantor to reply thereon within the next two weeks.

With this, list the matter on **03.05.2024**.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Neeraj

Sd/-

P. MOHAN RAJ
MEMBER (JUDICIAL)